

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

IA 1467/2024 In C.P. (IB)/817(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **IDBI BANK LIMITED V/s M/S. IMPALA**
DISTILLERY AND BREWERY LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 1467/2024 -

1. Mr. Sanat Jariwala, PCA appeared for the Applicant.
2. Mr. Prakash Shinde, Advocate i/b MDP & Partners appeared for the Respondent.
3. Learned Counsel for the SRA informs that they have agreed to clear the pending dues of Rs. 3 Crores and out of which Rs. 1 Crore is handed over today by way of demand draft and remaining amount shall be mutually agreed and the remaining consideration shall be paid within one month.
4. Learned Counsel for the CoC informs that remaining consideration be paid by 20.05.2024. However, Counsel for the SRA seeks one-month time and

he assured that remaining amount shall be paid with interest as agreed mutually by the parties.

5. Learned Counsel for the SRA further seeks indulgence of this Bench for directions to the parties whose machines are unauthorizedly kept. Parties are directed to remove those machines within 15 days, failing which machines will be disposed of by the SRA and consideration shall be paid to the parties.
6. List this IA on **03.06.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna